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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

Original Application No. 1296/93

Shri S.S.Gaud.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri P.V.Davare.

Respondents by Shri P.M.Pradhan.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 31.1.1994.

We have heard the learned counsel. The applicant was working as S.S. Grade IV prior to his reversion by the order dt. 13.5.1993 (Ex. 'B') as purely he was working on ad hoc basis by virtue of the letter dt. 18.11.1992. It appears that the departmental inquiry was held against the applicant under Rule 16 of the CCS(CCA) Rules and that resulted in withholding of one increment of the applicant for a period of one year in the basic cadre. The applicant's contention is that his reversion was brought about without issuing any orders and without giving him an opportunity to explain. In our view, this was not necessary because the applicant was holding the S.S. Gr.IV post only on temporary and ad hoc basis and there was sufficient justification for reverting him in view of the order in the Disciplinary Proceedings passed on 29.7.1992. Shri Pradhan states that this period of one year is also now over and the applicant is being considered again for the ad hoc promotion. Considering these circumstances, we see no merit in the application, it is dismissed with no order as to costs.

(N.K.VERMA)
MEMBER(A)

(M.S.DESHPANDE)
VICE-CHAIRMAN